

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-40(PB)/2017
with CA-530(PB)/2018

IN THE MATTER OF:

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

Under Section 10 of IBC

Order delivered on 03.07.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

**Mr. Shashi Kant Nemani, Liquidator with
Ms. Priyanka Swami, Sanjeev Kumar,
Adv.**

For the Respondent(s):-

ORDER

Heard the liquidator. Convincing and adequate grounds have been shown for non-filing of the provisional report within the stipulated period.

In the facts time is given to file provisional report as required under Clause 13 of the Regulation by 15th August, 2018.

The company application stands disposed of, accordingly.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

03.07.2018
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